

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1281
ANSWERED ON:13.08.2013
WORK PERMIT FOR BANGLADESHIS
Agarwal Shri Rajendra;Deka Shri Ramen

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of the involvement of any rackets of the corporate sector behind the illegal immigration of Bangladeshis into the country;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether there is any proposal to grant work permit to the Bangladeshis coming to India for employment; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): No, Sir.

(b): Does not arise.

(c) to (d): There is no concept of grant of work permit to foreign nationals, including Bangladeshi nationals, for taking up employment in India. Foreign nationals, including Bangladeshi nationals, desirous of taking up employment in India will have to come on a proper Employment Visa issued by Indian Mission/Post concerned. As per extant instructions, Employment Visa can be granted to Bangladeshi Nationals subject to production of documentary evidence of assignment and fulfilling the terms and conditions governing grant of Employment Visa.